NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Insolvency)No. 50 of 2021
(Under section 61 (1)read with Section of the Insolvency and Bankruptcy Code 2016)
(Arising out of Order dated 20.7.2020 in MA No.1433 of 2019 in CP/941/IB/2018
passed by the Hon'ble National Company Law Tribunal, Chennai Bench

In the matter of:

Regional Provident Commissioner Employees Provident Fund Organisation Regional Office: 100 Ft.Dargah Road, Kazipet, Warangal, Telengana 506 004.

Appellant

٧.

Vandana Garg (Resolution Professi onal of M/s GVR Savarkar Marg. Shinvaji Park, Dadar, Mumbai 400028 Respondent No.1

UV Asset Reconstruction Company Limited (Resolution Applicant)
704, 7th Floor, Deepali Building, 93, Nehru Place New Delhi 110019

Respondent No.2

Present:

For Appellant : Mr. Manish Dhir, Advocate

For Respondent No.1 : Mr.Rajeev K.Panday, Advocate

For Respondent No. 2 : Mr. A. R. L. Sundaresan, Sr. Advocate

Mr. Alwin Godwin, Advocate

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<u>ORDER</u>

(VIRTUAL MODE)

Heard the Learned Senior Counsel Mr. A.R. L. Sundaresan arguments on behalf of the Second Respondent. Reply of the 'Appellant's' side as well as the First Respondent Side also heard.

"Judgment' is 'Reserved'.

[Justice Venugopal M] Member (Judicial)

[V.P. Singh] Member (Technical)

26.04.2021

ΚM